

ITEM NO.13

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 27680/2018

(Arising out of impugned final judgment and order dated 09-02-2018 in RAMA No. 1/2016 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

KOTAK MAHINDRA BANK LIMITED

Respondent(s)

(MR. DEVADATT KAMAT, SR.ADV.(A.C.)

IA No. 133981/2018 - CONDONATION OF DELAY IN FILING

IA No. 133982/2018 - EXEMPTION FROM FILING O.T.)

Date : 28-01-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI

HON'BLE MR. JUSTICE A.S. BOPANNA

Mr. Devadatt Kamat, Sr. Adv. (AC)
Mr. M. Yogesh Kanna, AOR
Mr. Aditya Bhat, Adv.
Mr. Ali Asghar Rahim, Adv.

For Petitioner(s) Mr. V. Shekhar, Sr. Adv.
Mr. Bhakti Vardhan Singh, AOR
Mr. Rajesh Kumar, Adv.
Mr. Soumyaranjan, Adv.
Mr. Shashank Shekhar, Adv.
Ms. Sheetal Rajput, Adv.

For Respondent(s) Mr. Arvind P. Datar, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Apoorv Tiwari, Adv.
Ms. Devika Mohan, Adv.
Mr. Yojit Mehra, Adv.
Mr. E. C. Agrawala, AOR

UPON hearing the counsel the Court made the following
O R D E R

The petitioners are represented by Mr. V. Shekhar, learned senior counsel and the respondent-bank is represented by Mr. Arvind

P.Datar, learned senior counsel.

List the matter on 4th March, 2020.

**(MADHU BALA)
COURT MASTER (SH)**

**(BEENA JOLLY)
BRANCH OFFICER**